

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH NEW DELHI**

Original Application No. 454/2023

In the matter of:

Vijay Kumar Sharma

Applicant

Versus

State of Haryana

Respondent

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3	Report dated 03.10.2023 submitted by Director General of Mines & Safety, Ghaziabad	

Date: -

Place: -

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Reply on behalf of respondent No. 1 and 4 through Member Secretary, HSPCB, Panchkula

Most Respectfully Showeth:-

Vide order dated 03.11.2023, Hon'ble NGT directed that ".....We also consider it appropriate to seek the response of (i) State of Haryana, through its Chief Secretary, (ii) Director, Mining and Geology, Haryana, (iii) District Magistrate, Mahendragarh (iv) HSPCB, through its Member Secretary and (v) Project Proponent- M/s Satish Kumar Garg who stand impleaded as respondents no. 1 to 5."

And vide order dated 07.12.2023 uploaded on 16.12.2023, Hon'ble NGT directed that "..... Replies/response by respondents no. 1 to 4 be filed within two weeks through e-filing portal (not through email) in the form of searchable PDF/OCR Supported PDF (not in the form of Image PDF)." List for further consideration on 09.01.2024.

1. That vide order dated 02.08.2023 as per direction of Hon'ble NGT constituted a joint committee comprising of Director, Mines & Geology, Haryana, HSPCB and District Magistrate, Mahendragarh. Accordingly, inspection of the said mining project was made by joint committee on 06.10.2023 and action taken report duly signed by Director, Mines & Geology Department, Panchkula (Respondent No. 2), Deputy Commissioner, Mahendragarh (Respondent No. 3) and Regional Officer, HSPCB, Mahendragarh (Respondent No. 4 on behalf of HSPCB) and same has been already filed on **05.12.2023** before the Hon'ble NGT. Copy of joint committee report is annexed as **Annexure-R/1**.
2. That the content of the complaint point at Sr. No. 1, 2, 4, 5, 6, 7, 8 and 9 allege about loss of crops and crops yield of the complainant due to fly rocks and dust from the mining activity and safety & health of milch animals and damages due to heavy blasting. As per report submitted by Joint committee, said allegations were not found to be established.
3. That the content of para no. 3 of complaint alleged that on 21.11.2022, blasting was done without playing sirens. This allegation was also found not genuine as per report dated 03.10.2023 submitted by Director General of Mines & Safety, Ghaziabad (**Annexure-R/2**).

In view of the above stated facts and circumstances mentioned herein above nothing survives in the present OA against the answering respondent and same is liable to be dismissed qua the answering respondent.

Date: - 08.01.2024

Place: - Panchkula


Member Secretary
Haryana State Pollution Control Board, Panchkula
For Respondent No.1 & 4

Verification: -

Verified that contents of para no.1 to 3 of the reply are true and correct to my knowledge and based on information derived from official record which is believed to be true and correct. Nothing material has been concealed therein.


Member Secretary
Haryana State Pollution Control Board, Panchkula
For Respondent No.1 & 4

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AFFIDAVIT

I, Pardeep Dagar, IAS, Member Secretary, Haryana State Pollution Control Board, Panckula, do hereby solemnly affirm and declare as under: -

1. That I am authorized representative of the respondent No. 1 and 4. I have gone through the official records. I have made myself conversant with the facts of the present case and therefore, I am competent to depose this affidavit behalf of respondent No. 1 and 4.

2. That the accompanying reply has been drafted under my instructions. I have read the contents thereof, the same are true and correct and may kindly be read as part of this affidavit as the same are not being repeated herein for the sake of brevity.



DEPONENT

VERIFICATION: -

Verified at Panchkula on this 08 day of January 2024 that the contents of above affidavit are true and correct to my knowledge. Nothing material has been concealed therein.


DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH NEW DELHI**

Original Application No. 454/2023

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**CORAM:- HON'BLE MR. JUSTICE ARUN KUMAR TYAGI,
JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER.**

Joint Report in compliance with Hon'ble NGT directions in the order dated 02.08.2023 in OA No. 454/2023 titled as Vijay Kumar Sharma versus State of Haryana: -

".....Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Director, Mines & Geology, Haryana, Haryana State Pollution Control Board (HSPCB) and District Magistrate (DM), Mahendragarh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position including damages caused to environment, property, agriculture and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further report operation of similar type of mining activities in the area. The State PCB will be the nodal agency for coordination and compliance.

Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. List for further consideration on 03.11.2023 and 07.12.2023".

In compliance of the above direction, the status report in this matter is as follows:-

1. The unit M/s Satish Kumar Garg Marble Mines Lease Owner, Village- Bayal, Tehsil-Nangal Chaudhary, Distt- Mohindergarh is a mining project at Khasra No. 212 of area 3.35 Ha. and has obtained consent to establish from the Board on dated 23.07.2019 after obtaining Environmental Clearance from SEIAA vide Endst. No. SEIAA/HR/2019/152 dated 08.07.2019. The unit has obtained consent to operate for the period 23/08/2019 - 30/09/2021. Thereafter, the unit obtained consent to establish for expansion of the mining project from the Board on 04.08.2021 after obtaining Environmental Clearance for quantity expansion from SEIAA, Haryana vide No. SEIAA (128)/HR/2021/645 dated 13.07.2021 and accordingly obtained consent to operate valid upto 30/09/2025 from the Board.
2. In compliance with the Hon'ble NGT order dated 02.08.2023, a meeting was conducted vide order No. 1333/DA dated 20.09.2023 under the chairmanship of Ms. Monika Gupta, IAS, Deputy Commissioner, Mahendragarh at Narnaul on dated 23.08.2023 (**Annexure-1**) in the presence of Sub Divisional Magistrate, Narnaul, City Magistrate, Narnaul, Regional Officer, HSPCB, Mahendragarh, Mining Officer, Narnaul, ADA, DC Office, Narnaul, AEE, HSPCB, Mahendragarh. Further, Deputy Commissioner, Mahendragarh nominated Sh. Manoj Kumar, HCS, Sub Divisional Magistrate, Narnaul vide order dated 20.09.2023 (**Annexure-2**) on behalf of her and Director, Mines & Geology Department vide letter No. DMG/HY/OA No. 454/2023/5356 dated 18.09.2023 (**Annexure-3**) has nominated Sh. Sanjay Simberwal, Mining Engineer to carry out the inspection of the site and submit report.
3. Accordingly, the site was inspected on 06.10.2023 by the members of the Committee i.e. Sub Divisional Magistrate Narnaul, Sh. Rajender Parsad, Assistant Mining Engineer, HQ

(replaced Sh. Sanjay Simberwal, vide email message dated 05.10.2023 from Director, Mines & Geology, Haryana, Copy attached) Panchkula, Sh. Bhupinder Singh Mining Officer, Narnaul and Regional Officer Mahendragarh Region alongwith Sh. Satish Kumar Garg (project proponent), Sh. Vijay Kumar Sharma R/o Village Golwa (complainant) and others local persons were also present. Joint inspection report is enclosed as **Annexure-4** alongwith relevant annexures and observations/findings of the site inspection are reproduced as below: -

- a). There is no any dust found on the leaves of the plants of lemons on the field and observed that all the plants of the lemon found well safe at the time of inspection.
- b). The lease holder having the permission of control deep hole blasting near the permanent structure within 100-300 meter renewed by Director, Mines Safety Ghaziabad region vide memo no. 252390 dated 09.01.2023 and unit also produced the record of blasting register and vibration report dated 03.10.2023 & 06.10.2023. Moreover, health of the pet animals of the complainant are looking good and there is no any adverse effect found on the health of the buffalos and cows.
- c). Regarding blasting operation conducted in the mine 21.11.2022 it was intimated that as per the report of Director, Mines Safety Ghaziabad region vide memo no. 2072 dated 03.10.2023, no blasting operation was conducting on 21.11.2022 in the mine.
- d). Regarding the complaint about distance of complainant house and fields. It was found that distance is about 290 meter from the present working of mine towards the western site and 175.35 meter away from mined area. Some old cracks are seen on the wall of the complainant house on back side. There are no any damages/cracks on the front wall of the house as well as no any broken glass of windows of the rooms of the house of the complainant are noticed.
- e). The lease holder has already established a wind wall towards western side boundary of agricultural field of the complainant with tin sheet approximate 04 meter height and a length of 360 feet alongwith the boundary of the mining lease for prevention of dust/stone pieces.
- f). The Deputy Director of Mines Safety Ghaziabad region has conducted visit on 17.05.2023 of the said mining project and send an action taken report dated 13.10.2023 and intimated that as per the record of ground vibration observed (ppv, frequency & air over pressure) and distance up to which flying fragments resulting out of blasting projected, required to be maintained at the mine as per permissions conditions was not kept maintained in the mine.

Conclusion of Joint Inspection site report and Complaint Enquiry: -

The House of Sh. Vijay Sharma, the complainant was located at a distance of about 200m & 260m from the Mining Lease Boundary & workings of Mine to the western side of the mine. The plantation area/agricultural fields were situated between the house of complainant and the mine and situated at a distance of 40m from the Mining Lease boundary and about 100m from the working area of Mine. The

Complaint regarding conducting the blasting operation on 21.11.2022 without any information and without playing sirens which was found to be not genuine as no blasting operation was conducted on 21.11.2022. With regard to alleging cracks being developed in the houses due to blasting in the Mine, it cannot be ascertained that the single crack found developed in the rear portion of the house of complainant was occurred only due to blasting conducted in the Mine. Other factors like ageing effect, construction quality etc. may also be responsible for the crack. Director Mines Safety Gaziabad Region has intimated that management of Mine was issued violation letter vide letter dated 09.10.2023 for rectification of contraventions observed during inspection & enquiry of the mine and a follow up inspection was made and found that contraventions pointed out were fully complied by the mine management and also directed the mining project to control the fly rock to further minimum through reduction in total charge per round (Kg) & Maximum charge per delay by 10 against the values recommended in condition no. 3.1 (b) of the permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, vide No. /164(1B)/Perm/3564 dt 12.12.2019.

Conclusion: -

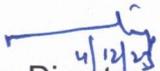
In view of the above facts, allegations in Sr. No. 1,2,4,5,6,7,8 & 9 are concerned about loss of crop/crop yields, safety & health of milch animals, stones falling in the field and damage cause due to heavy blasting were not found to be established during joint committee inspection and as per report dated 03.10.2023 submitted by DGMS. Copy of same is enclosed as **Annexure-5**. Also, allegations in Sr. No. 3 is regarding blasting was done without playing siren on dated 21.11.2022 which was found to be not genuine as per report submitted by DGMS after site inspection.

It is, therefore, prayed that the above Joint Report in compliance with the directions issued by this Hon'ble Tribunal vide order dated 02.08.2023 and 03.11.2023, may kindly be considered please.


Regional Officer
HSPCB, Mahendragarh
Region

Date 05.12.2023
Distt. Mahendergarh


Deputy Commissioner
Mahendragarh at Narnaul


4/12/23
Director,
Mines & Geology
Department,
Panchkula



भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment

खानसुरक्षामहानिदेशालय/ Directorate General of Mines Safety

गाजियाबादक्षेत्र .गाजियाबाद/ Ghaziabad Region, Ghaziabad

Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या: 101 - 102, प्रथम तल, बी.ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद- 201002

संख्या: निदेशक/गाजियाबाद क्षेत्र/2023/

गाजियाबाद, दिनांक: /10/2023

प्रेषक:

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

सेवामें,

उपायुक्त महोदय,
महेन्द्रगढ़ स्थित नारनौल (हरियाणा)- 123029

विषय: News item titled as "High intensity blasts at mining sites a threat to M'garh villages".

संदर्भ: Haryana Human Rights Commission complaint no. 1293/13/2023 received with your letter no. 1205, dated 23.08.2023.

महोदया,

उपरोक्त विषय से संबंधित आपके पत्र क्रमांक: 1205/विकास, दिनांक 23.08.2023, जो दिनांक 24.08.2023 को ई-मेल से प्राप्त हुआ, को कृपया संदर्भित करें।

इस संबंध में आपको अवगत किया जाता है की पूर्व में बयाल गांव में स्थित बयाल मार्बल खान (मालिक : श्री सतीश कुमार गर्ग) में हेवी ब्लास्टिंग करने पर खेतों में पत्थर आने व मकानों में दरार पड़ने के बाबत गोलवा गाँव के निवासी श्री विजय शर्मा पुत्र मातादीन शर्मा द्वारा कियागया शिकायत (पत्र संख्या शून्य दिनांक 06.03.2023) इस निदेशालय को दिनांक : 24.04.2023 प्राप्त हुआ था।

उपरोक्त शिकायत के संबंध में इस कार्यालय के उपनिदेशक खान सुरक्षा श्री मुख्तार अहमद, द्वारा 17.05.2023 को जांच एवं निरीक्षण किया गया। श्री विजय शर्मा का शिकायत पत्र, जाँच एवं निरीक्षण प्रतिवेदन तथा शिकायतकर्ता एवं खान मालिक को भेजी गयी पत्रों के प्रतियाँ इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय

ह०-/

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

ज्ञापन संख्या: निदेशक/गाजियाबाद क्षेत्र/2023/ 2072

गाजियाबाद, दिनांक: 03/10/2023

प्रतिलिपि सूचनार्थ-प्रेषित

1. खनि अभियन्ता, खान एवं भूविज्ञान विभाग, हरियाणा सरकार, जिला :महेन्द्रगढ़, हरियाणा- 123029

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

DDG Pl.
25.04.23

सीत
24/4/23

263
25/04/23

दीक्षा.
रक्षा प्रस्तुत में,
25/04/23



May Sec Pl. सेवा में,
25/04/23

भारत सरकार
काम एवं रोजगार मंत्रालय
खान सुरक्षा महानिदेशालय
गाजियाबाद क्षेत्र गाजियाबाद (पुणे)

दिनांक 6/3/23

विषय:- सतीश कुमार गर्ग द्वारा मार्बल माइनिंग चलाने पर हैवी ब्लास्टिंग करने पर खेतों में पत्थर आने व मकानों में दरार पड़ने व जान माल की हानि होने बाबत।

श्रीमान जी,

निवेदन है कि मैं विजय कुमार शर्मा पुत्र श्री मातादीन शर्मा गांव गोलवा का स्थाई निवासी हूँ हमारी जमीन बायल में पडती है मैंने कुएं पर 1990 में ही मकान बनाकर हमने रहना शुरू कर दिया था। लगभग 32 वर्ष हो गए हैं हमारी जो जमीन है वह खसरा नम्बर 212 के साथ लगती है। खसरा नम्बर 212 बायल में ही श्री सतीश कुमार गर्ग ने मार्बल माइनिंग चला रखी है। जिसको लगभग 3-4 साल हो गए हैं। यह माइनिंग खुले में चलाई जा रही है ना चारदीवारी है ना ही टीन शैड वगैरा है। रोजाना हैवी ब्लास्टिंग होती है, ब्लास्टिंग होने से खेतों में पत्थर आ रहे हैं व मकानों में दरार आ रही है।

1. दिन रात पत्थर तोड़ने का कार्य होने के कारण तेज आवाज व धूल भरी हवा भारी मात्रा में आती है। धूल की परत हमारी फसल पर जम जाती है जिसके कारण तीन साल में कोई फसल नहीं हो रही है।
2. भारी मात्रा में शोर शराबा होने के कारण दुधारू पशु भयभीत रहते हैं। व तीन साल में मेरी दो भैंसों का नुकसान भी हो चुका है तथा बच्चों की पढाई व सामाजिक कार्यों में भी व्यवधान पड रहा है।
3. दिनांक 21.11.2022 को बिना सूचना व बिना साईरन बजाते हुए ब्लास्टिंग की जिससे उस दिन भी हमारे बच्चे बाल-बाल बचे।
4. दिनांक 05.03.2023 को ब्लास्टिंग की जिससे भारी मात्रा में धूल व पत्थर खेतों में आये जो कि आज भी मौजूद है। जिसका आप स्वयंम आकर देख सकते हैं।
5. हैवी ब्लास्टिंग के कारण 2 किलो से 10-15 किलो तक के पत्थर के टुकड़े खेतों में फसल पर आकर गिर रहे हैं। और अभी भी सबुत के तौर पर पत्थर फसल पर पडे हुये हैं व पत्थरों की धूल की मोटी परत फसल पर जम जाने के कारण काफी वर्षों से फसल नहीं हो रही है।

6. हमने ढाई से तीन एकड़ भुमी पर निम्बु का बाग लगा रखा है जिस पर पत्थरो की धुल व पत्थर गिरने से बाग मे कई पौधे नष्ट हो चुके है तथा पौधे विकसित भी नही हो पा रहे है। और नीम्बु पर जो फॉल आता है वो भी पत्थर गिरने के कारण झड जाता है । जिससे भारी मात्रा मे नुकशान हो रहा है।
7. धुल के कारण मै कोई भी सब्जी की फसल नही कर सकता हूं। 2020 में भी मैने भिंडी व लौकी की फसल लगाई थी वो भी सारी नष्ट हो गई थी।
8. मैने हमारे खेतो के चारो तरफ पत्थरो की दीवार लगा रखी है वह भी ब्लास्टिंग के कारण सारी दीवार टुट चुकी है। अतः आपसे निवेदन है कि मौके पर स्वयं जाकर निरीक्षण करे व हमे न्याय दिलाये।
9. हमने एस.पी नारनौल व थाना एस.एच.ओ निजामपुर व माईनिंग नारनौल व जिला उपायुक्त को भी शिकायत के बारे मे पहले भी अवगत करा चुके हैं लेकिन आज तक कोई समाधान नही हुआ है।

अतः आपसे निवेदन है कि गिरती हुई फसल व बाग पर धुल व पत्थरो का स्वयं निरीक्षण करने की कृपा करे। जिससे जल्दी से जल्दी हमारा इस शिकायत का समाधान किया जावे ।

भवदीय

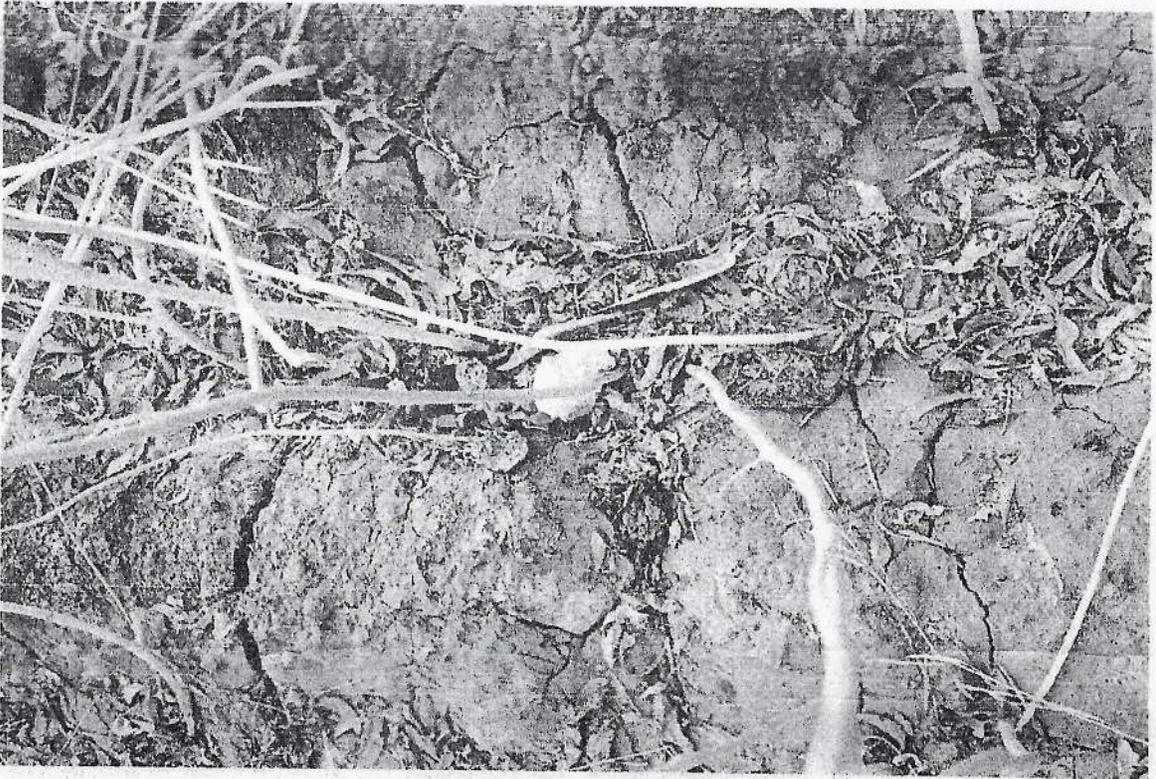
विजय कुमार शर्मा पुत्र श्री मातादीन शर्मा

निवासी गोलवा तहसील नांगल चौधरी

जिला महेन्द्रगढ हरियाणा मोबाइल

9306212231

संलग्न:- 1 खेतो में आए हुए पत्थरो की फोटो कापी



266

Dir (GZB Region)/DDG (NZ) to see/record please

Last Inspection: 29.04.2022

Inspected by: Shri AK Das, DDMS

Note for File

Name of Mine	:	Bayal Marble Mine (Khasra No. 212)
LIN	:	2829534262
Mine Code	:	392040
Name of Owner	:	Shri Satish Garg
Name of Manager	:	Shri Piyush Gupta, FCC
Name of Inspecting Officer	:	Shri Mukthar Ahammad, Dy. Director of Mines Safety, Ghaziabad Region
Date of Inspection	:	17.05.2023 (AN)



Purpose: Complaint Inquiry

- 1.0** Introduction: Vide letter No. 1480 dated 03.05.2023, Director of Mines Safety (Electrical), O/o Dy. DGMS, NZ sent a letter to Director of Mines Safety (Mining), Ghaziabad Region enclosing therewith a complaint letter, dated 06.03.2023, sent by Shri Vijay Kumar resident of Golwa Village of Mahendragarh District (Haryana) addressed to Govt. of India, Ministry of Labour & employment, Directorate General of Mines Safety, Ghaziabad Region, Ghaziabad and requested to get the matter enquired and submit comment for speedy disposal of the grievance.
- 2.0** Director of Mines Safety, Ghaziabad Region, directed the undersigned to enquire into the complaint and submit the enquiry report.
- 3.0** In the complaint, Shri Vijay Kumar, stated that he was a permanent resident of Golwa Village. His land falls in Bayal village at Khasra no. 212, in which Bayal Marble Mine of Shri Satish Garg, where in mining activity was commenced about 3-4 years ago. The mine is opencast and daily heavy blasting is carried out in the mine due to which fly rocks are coming to fields and cracks are developed in the houses. He pointed out following issues in his complaint letter:
 - 3.1** Complaint Point No. 01: Work of breaking rock is carried out day and night generating high sound and dust. A Layer of dust is deposited on the crops, due to which no crops are grown in the past 3 years.
 - 3.2** Complaint Point No. 02: Due to continuous noisy environment, the milch animals remain scared & two buffaloes have been lost in 3 years. This is also affecting education and social work of the children.
 - 3.3** Complaint Point No. 03: On 21.11.2022, blasting was done without any information and without playing sirens, due to which complainant's children escaped narrowly.
 - 3.4** Complaint Point No. 04: Due to blasting on 05.03.2023, a large amount of dust and stones came in the fields, which are still lying there.
 - 3.5** Complaint Point No. 05: Due to heavy blasting, stone pieces ranging from 2 kg to 10-15 kg are falling on the crops in the fields, which are lying still on the crops as proof. Thick layer of stone dust gets deposited on the crops, due to which crops are not growing for many years.

- 3.6 Complaint Point No. 06: Complainant has planted a lemon orchard in 2½ acres land, in which many plants are lost due to fall of dust and stone pieces. The plants are not able to grow & high amount of loss occurs to him.
- 3.7 Complaint Point No. 07: The complainant is not able to grow any vegetable crops. In 2020, the complainant had planted okra and bottle gourd crops, all of which was also lost.
- 3.8 Complaint Point No. 08: The complainant has put a stone wall around his fields, which was also broken due to heavy blasting.
- 3.9 Complaint Point No. 09: The complainant states that he has represented to SP, SHO Nizampur, Mining Officer, Narnaul and DC, but no solution has come out so far.
- The complainant has requested to inspect the falling crops and plantation at the earliest so that his complaint is resolved.

4.0 Inspection & Inquiry:

- 4.1 Shri Vijay Sharma, complainant was informed on his mobile and requested to be present in his house on 17.05.2023 to assist during inspection and inquiry. Complainant said that he will be present near Golwa Bus Stand area to show the way to his house.

On dated 17.05.2023, I reached at about 2:30 PM to Golwa Bus Stand area where the complainant was present and guided me to his house. After reaching his house, first of all, I asked Shri Vijay Sharma, the complainant if the aforementioned complaint was made by him, to which he answered affirmatively. Thereafter, I proceeded to verify the points mentioned in the complaint.

- 4.2 **Location & Ownership of the Mine:** The Mine was located in revenue boundary of Bayal Village, Tehsil: Nangal Choudhary in District: Mahendragarh (Haryana). The lease covering an area of 3.55 hectare was granted to Shri Satish Garg. The entire area of lease was located in Khasra No. 212.
- 4.3 **Statutory Supervision provided in mine:** Shri Piyush Gupta, holder of First Class Manager's certificate of competency was appointed as Manager in the mine for overall management, supervision, direction and control of the mine. He was assisted by one Mining Mate for statutory supervision & inspection mining workings. The mine was worked in day shift only (9:00 AM-6:00 PM with rest interval of one hour). The average production of the mine was about 300 Tons per day and average daily employment was 11 persons.
- 4.4 **Permissions:** The mine was worked by mechanized opencast method deploying shovel-dumper combination & following permission were granted in the mine.
- (i) Permission under Reg. 106(2)(b) of Metalliferous Mines Regulations 1961, for working the mine with deployment of Heavy Earth Moving Machineries (HEMMs) was granted vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252243 Ghaziabad dated 20.12.2022.
- (ii) Permission under regulation 164(1-B) of Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine was granted vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 for a

period of 3 years from 21.12.2019 and was renewed up to 11.12.2025 vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252390 Ghaziabad 09.01.2023.

4.5 Following observations/comments on the issues raised in the complaint and those are under purview of the Mines Act, 1952 are furnished below:

- a) **Complaint Point Nos. 01, 02, 05, 06 & 07:** The Complaint Point Nos. 01, 02, 05, 06 & 07 allege about loss of crops & crop yields of the complainant due to fly rocks and dust from the mining activity at Bayal Marble Mine.

Observations: House of Shri Vijay Sharma, Complainant, was situated at a distance of about 260 meters from the present workings of Bayal Marble Mine (Khasra No. 212) towards Western side of the mine as measured in Google Map. The plantation area/agricultural fields of the complainant were situated between his house and the mine, with minimum distance of about 100m from present workings of Bayal Marble Mine (Khasra No. 212).

During inspection, several stone pieces at various locations within the plantation area, with size ranging from 2"x 2" to 8"x10" were seen. Almost all of these stone pieces were lying at the sides of the plantation area/agriculture fields. These stones were at ground surface and not buried in mud (Photographs attached).

Only one particular stone piece, which was lying at the base of a lemon plant at a distance of about 120m from present workings of Bayal Marble Mine, was found half buried in the mud. This stone piece was at distance of about 140m from house of complainant. Size of the stone piece was about 6" x 8" (Photograph attached).

Blasting was not scheduled in the mine on the day of the inspection. Four shot holes were found drilled at bottom most bench towards the eastern side of the mine. The depth of all 4 holes was found to be about 4m and the diameter of the holes were 100mm.

During verification of the blasting records being maintained in the mine, it was found that the amount of explosive used per day in the mine varied from 450 Kgs to 925 Kgs.

As per the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine was vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564, recommended safe charges per delay and Maximum Quantity of explosives per blast vis-à-vis distance are as below:

Distance of structures from the blast face(m)	No. of holes per blast with spacing, burden, depth, dia of holes	Recommended maximum charge per delay (in Kg)	Recommended Maximum Quantity of explosives per blast
100	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-15	150
150	Max 2 row Max 10 holes	1-20	300

Distance of structures from the blast face(m)	No. of holes per blast with spacing, burden, depth, dia of holes	Recommended maximum charge per delay (in Kg)	Recommended Maximum Quantity of explosives per blast
	taking 10mm/s as safe limit of vibration		
	BXS: 2.0x2.5-3.0m Hole dia 100mm		
200	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-30	500
250	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-50	1000
300	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-80	1200

The distance from site of blasting to the house of the complainant was 260m.

As per aforementioned blast/explosive usage records maintained at the mine, it was observed that, the quantity of explosive used was within the limits of recommended maximum quantity of explosives per blast vis-à-vis distance as specified in the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961.

Further, during the inspection of mine, it was observed that workings in the mine were being carried out at a depth of about 30m from surface and it was towards the eastern side of the mine about 260m away to the house and property of the complainant.

Another allegation of the complainant is loss of crop yields due to dust. On day of inspection & enquiry, no deposition of dust on the lemon plants were found (Photograph attached).

Comments: The plantation area/agricultural fields of the complainant were situated at a distance of about 40m & 100m from the Mining Lease Boundary & present working area of Bayal Marble Mine (Khasra No. 212) respectively. Except one stone piece situated besides a lemon plant, all other stone pieces were lying at the sides of the plantation area/agricultural fields.

The single stone piece lying beside the lemon plant was situated at a distance of about 120m from the place of blasting. This stone piece was half buried in mud and did not appear to look fresh. No damage was observed on the lemon plant beneath which the stone piece was found.

In view of above, it cannot be ascertained with certainty that the stone pieces found in the fields were indeed fly rocks generated by blasting operation.

Further, the loss of crops/crop yield due to mining activity does not come under the purview of the Mines Act, 1952 and not related to this Directorate.

Additionally, as per blast/explosive usage records maintained at the mine, it was observed that, the quantity of explosive used per blast was within the limits of recommended maximum quantity of explosives per blast vis-à-vis distance as specified in the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of

Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/ 164(1-B)/ Perm/3564 dated 12.12.2019.

- b) **Complaint point No. 03:** In this Point, the complainant alleged that on 21.11.2022, blasting was done without any information and without playing sirens, due to which complainant's children escaped narrowly.

Observations: Two records were found maintained in connection with the blasting operations conducted in the mine.

1. Blaster's Report Book under Regulation 169 of Metalliferous Mines Regulations, 1961
2. Form RE-5 (Account of Explosives used by Licensee under Rule 24 of the Indian Explosive Rules, 2008)

Both the records were checked during the inspection & enquiry and found that no blasting operation was conducted on 21.11.2022. As per these records, blasting operation was conducted in the mine on 19.11.2022 and next entry was on 24.11.2022. The photocopies of the Blaster's Report Book & Form RE-5 pertaining to 19.11.2022 & 24.11.2022 are enclosed as Annexure A & Annexure B respectively for ready reference.

Comments: As per explosive usage records (Blaster's Report Book & Form RE-5) being maintained in the mine, no blasting operation was conducted 21.11.2022. The Blaster's Record book was having proper serial in each page, whereas the entries in the Form RE 5 was written on the same page with no corrections or gaps in between. These records were found to be maintained up to date. As such the both records were appeared to be genuine.

In view of the above, the complaint point No. 03 was found to be not genuine.

- c) **Complaint Point No. 04:** Due to blasting on 05.03.2023, a large amount of dust and stones came in the fields, which are still present today.

Observation: The explosive use/blasting records for 05.03.2023 was verified and it was found that 450 Kg of explosives were used for blasting operation on that day, which was well within within the limits of recommended maximum quantity of explosives per blast vis-à-vis distance as specified in the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961.

The photocopies of the Blaster's Report Book & Form RE-5 pertaining to 05.03.2023 are enclosed as Annexure C & Annexure D respectively for ready reference.

The plantation area/agricultural fields of the complainant were situated about 40m & 100m from the Mining Lease Boundary & present working area of Bayal Marble Mine (Khasra No. 212) respectively. Except one stone piece situated besides a lemon plant, all other stone pieces were lying at the sides of the plantation area/agricultural fields.

Dust deposition was not found in the plantation area/agricultural fields on day of inspection & enquiry.

Comments: From the above observations, it could not be ascertained with certainty that the stone pieces found in the fields were indeed fly rocks generated by blasting operation.

- d) **Complaint Point No. 8:** Stone wall around the plantation area/agricultural fields was broken due to heavy blasting.

Observations: During inspection & enquiry, it was observed that the plantation area/agricultural fields of the complainant were adjoining to the Bayal Marble Mine (Khasra No. 212) and the compound wall was situated at a distance of about 100 m from the present workings of the Bayal marble mine. It was observed that the compound wall around the plantation area/agricultural fields was made by stacking un-sized stones without using any cementing material. At some place the stones were found fallen and spread on ground, which appeared to be old and plantation was already grown at those places (Photographs attached).

Comments: In view of aforementioned observations, it could not be ascertained that damaged portions of the compound wall were due to blasting operation conducted in the mine.

Further, this point is not related to the safety and health of workmen employed in the mines and hence does not come under the purview of the Mines act, 1952 and not related to this Directorate.

- e) **Other complaint Point:** Due to heavy blasting conducted in the mine cracks are being developed in the houses, without mentioning any particular house.

Observation: During Inspection & enquiry, the complainant showed a single minor crack at back portion of his house. The portion of the house where the crack appeared was a room used for storing materials. This store room did not have concrete roof instead had a roof of steel sheets & appeared to be not part of main structure of the house(Photographs attached). No cracks were observed at any other part of the house/store room. No other house is existing near the house of the complainant.

Comments: The portion of the house, in which a minor single crack was appeared, was not in the main part of the house but in the rear part of the house, which did not have concrete roof, instead had a roof of steel sheets. It cannot be ascertained that the crack has occurred only due to blasting conducted in the Bayal Marble Mine. Other factors like ageing effect, construction quality etc. may also be responsible for this crack.

5.0 Conclusion:

The House of Shri Vijay Sharma, the complainant was located at a distance of about 200m & 260m from the Mining Lease Boundary & present workings of Bayal Marble Mine (Khasra No. 212) respectively to the western side of the mine. The plantation area/agricultural fields of the complainant were situated between his house and the mine, with minimum distance of about 100m from present workings of Bayal Marble Mine (Khasra No. 212).

From the inspection & enquiry, it is concluded that the Point Nos. 01, 02, 04, 05, 06, 07 & 09 are concerned about loss of crop/crop yields, as such does not come under the purview of the Mines Act, 1952 and not related to this Directorate.

The Complaint Point No.3 was about conducting blasting operation on 21.11.2022 without any information and without playing sirens. This point was found to be not genuine since no blasting operation was conducted in the mine on 21.11.2022, as per blasting/explosive records maintained in the mine.

With regard to the complaint point alleging cracks being developed in the houses due to blasting in the Bayal Marble Mine, it cannot be ascertained that the single minor crack, which was found developed in the rear portion of the house of complainant was occurred only due to blasting conducted in the Bayal Marble Mine. It may be due to ageing effect, construction quality.

The mine management had obtained requisite permission under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine, vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 for a period of 3 years from 21.12.2019 and was renewed up to 11.12.2025 vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252390 Ghaziabad 09.01.2023. Quantity of explosive used was well within the within the quantity recommended by the scientific agency in their study report and the quantity mentioned in the permission letter.

6.0 Recommendation:

As an additional precaution to control fly rock, Owner of Bayal Marble Mine (Khasra No. 212) may be directed for reduction in total Charge per Round (Kg) & Maximum Charge per Delay by 10 % against the values recommended in condition no. 3.1 (b) of the permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, vide Lr. No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252390 Ghaziabad 09.01.2023.

Complainant may be addressed on the issues raised in complaint and those come under the purview of the Mines Act, 1952.

Submitted please.

Mukhtar Ahammad
29.5.23

(Mukthar Ahammad)
Dy. Director of Mines Safety
Ghaziabad Region, Ghaziabad



Stone pieces found lying at the sides of plantation area/agricultural fields



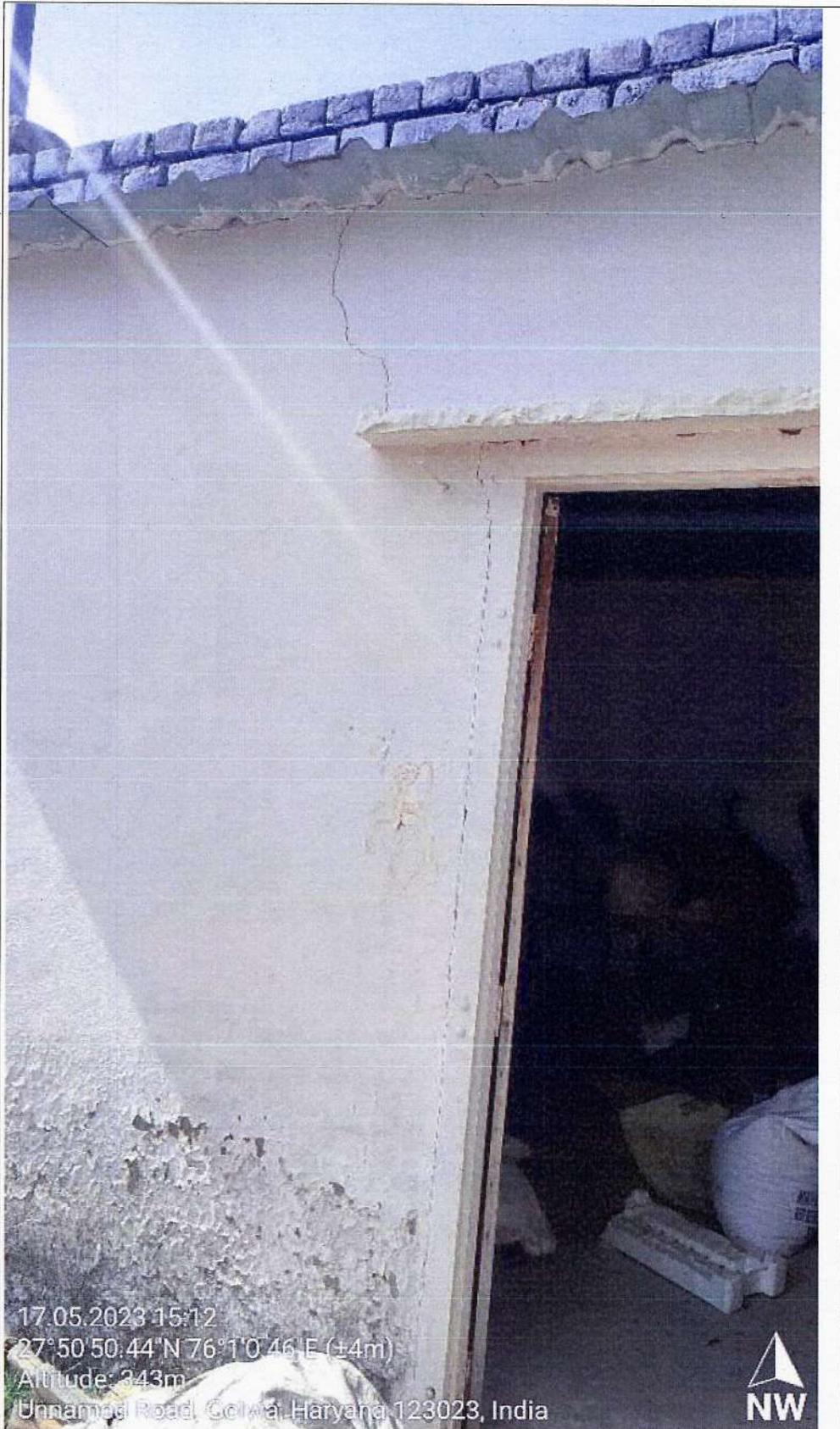
One stone piece found half buried besides the lemon plant



Photographs of Stone wall around the plantation area/agricultural fields



Photograph Showing Lemon Plant without any dust accumulation



Photograph Showing Minor Crack at the back portion of the house.

No. 152

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Mudde mines Bayal

No. of Pits in Inclines/Seam Pit No. 01

Date 19/11/2022 Shift Normal

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>melo CWF</u>	<u>550 kg</u>	<u>02-02 15-24 15-72</u>	<u>7.320 mtr</u>
Quantity of Explosives used	<u>-</u>	<u>550 kg</u>	<u>02-02 15-24 15-72</u>	<u>7.320 mtr</u>
Quantity of Explosives Returned		<u>NIL</u>	<u>NIL</u>	<u>NIL</u>

Place where shots were fired Mudde mines Bayal

Misfire, if any NO

No. of shots fired including misfire

Remarks

All Hole Blast

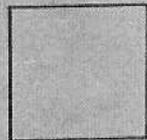
Signed

Lajpat Singh

Dated

19-11-2022

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Peayuh

Manager

Signed _____

Dated _____

Time _____

No. 153

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine marble mines Royal
No. of Pits in Inclines/Seam pit NO-01
Date 24/11/2022 Shift Evening

	Explosives		Delonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	MC/O C/W/F	800kg	02-02 11-24 12-72	7-220 mtr
Quantity of Explosives used	-	800kg	02-02 11-24 12-72	7-220 mtr
Quantity of Explosives Returned		MIL	MIL	MIL

Place where shofts were fired marble mines Royal

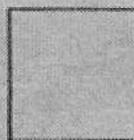
Misfire, if any NO

No. of shots fired including misfire
Remarks

All Hole Blast

Signed Lij Singh
Dated 24-11-2022

For causes in which the person making the examination
is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as
directed by and in the presence of _____ and have read it over
to him and he has thumb mark.

Peeyah

Manager

Signed _____
Dated _____ Time _____

No. 5.

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Maribel Mines Bayal

No. of Pits in Inclines/Seam Pit No

Date 5-3-2023 Shift Normal

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>1 mdo</u>	<u>450 kg</u>	<u>OD 2102</u> <u>25 2102</u> <u>25 2102</u>	<u>7310</u> <u>MTL</u>
Quantity of Explosives used	<u>4 mlt</u>	<u>450 kg</u>	<u>OD 2102</u> <u>25 2102</u> <u>25 2102</u>	<u>7310</u> <u>MTL</u>
Quantity of Explosives Returned	<u>-</u>	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>

Place where shots were fired Maribel Mines Bayal

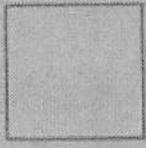
Misfire, if any Nil

No. of shots fired including misfire _____

Remarks All Hole Blasting

Signed Abhishek Singh
Dated 5-3-2023

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Peeyush
Manager

Signed _____
Dated _____ Time _____

No. 30

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Mambel Mines, Bayal
No. of Pits in Inclines/Seam Pit. No. 1
Date 15-5-2023 Shift Day

	Explosives		Detonator	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>1 polo</u>	<u>833 kg</u>	<u>32 nos</u> <u>25 nos</u>	<u>7.36</u> <u>mts</u>
Quantity of Explosives used	<u>641F</u>	<u>621 kg</u>	<u>3 nos</u> <u>25 nos</u>	<u>7.36</u> <u>mts</u>
Quantity of Explosives Returned	<u>-</u>	<u>nil</u>	<u>nil</u>	<u>nil</u>

Place where shafts were fired Mambel Mines Bayal

Misfire, if any _____

No. of shots fired including misfire _____

Remarks All Hole blasted

Signed [Signature]

Dated 15-5-2023

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

[Signature]

Manager

Signed _____
Dated _____ Time _____



सत्यमेव जयते
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/ Directorate General of Mines Safety

गाजियाबाद क्षेत्र, गाजियाबाद/ Ghaziabad Region, Ghaziabad

Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या: 101-102, प्रथम तल, बी. ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद- 201002

पत्र संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1316

गाजियाबाद

दिनांक: 12/06/2023



प्रेषक

खान सुरक्षा निदेशक

गाजियाबाद क्षेत्र, गाजियाबाद

सेवा में

श्री विजय शर्मा,

निवासी: गोलवा, तहसील : नांगल चौधरी,

जिला महेंद्रगढ़ (हरियाणा)

विषय: श्री सतीश कुमार गर्ग द्वारा मार्बल खान चलाने पर हैवी ब्लास्टिंग करने पर खेतों में पत्थर आने व मकानों में दरार पड़ने व जान माल की हानि होने से संबंधित आप के द्वारा भेजे गए शिकायत पत्र के संबंध में।

महोदय,

उपरोक्त विषयांतर्गत आपके पत्रांक शून्य दिनांक 06.03.2023, जो इस कार्यालय में दिनांक 04.05.2023 को प्राप्त हुआ है को संदर्भित करें।

आपके शिकायत पत्र में उल्लेखित शिकायत बिन्दुओं पर इस निदेशालय के अधिकारी द्वारा दिनांक 17.05.2023 को आपकी उपस्थिति में जांच की गई थी।

उपरोक्त विषय पर आपको यह अवगत कराना है की भारत सरकार के श्रम एवं रोजगार मंत्रालय के अधीन आने वाला खान सुरक्षा महानिदेशालय, खानों में काम करने वाले श्रमिकों के सुरक्षा, स्वास्थ्य और कल्याण से संबंधित खान अधिनियम, 1952 व उसके अंतर्गत बने नियमों, विनियमों, उपनियमों एवं आदेशों को लागू करवाने का कार्य करता है।

आप द्वारा भेजे गए शिकायत पत्र में उल्लेखित शिकायत बिन्दुओं में बिन्दु संख्या 03 के अलावा सभी शिकायत बिन्दु, खान अधिनियम, 1952 व उसके अंतर्गत बने नियमों एवं विनियमों के प्रावधानों के दायरे में नहीं आते हैं और इस निदेशालय से संबंधित नहीं हैं।

बिन्दु संख्या 03 में उल्लेखित दिनांक 21.11.2022 को बिना सूचना व बिना साइरन बजाये ब्लास्टिंग करने के बारे में जांच की गयी। जांच के दौरान यह पाया गया की खान में उपलब्ध दस्तावेजों के अनुसार दिनांक 21.11.2022 को खान में किसी भी प्रकार की ब्लास्टिंग नहीं की गयी थी।

इसके अलावा आपने अपनी शिकायत में मकानों में दरार आने का जिक्र किया था। आपकी उपस्थिति में जांच के समय आपके मकान के पीछे के हिस्से की दीवार के ऊपरी भाग में जरूर एक माइनर दरार दिखी थी। इस संबंध में यह कहना सही प्रतीत नहीं होता है की दीवार में जो एक माइनर दरार दिख रही थी वह खान में किए जाने



सत्यमेव जयते



समृद्धि कुटुम्बकम्
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/ Directorate General of Mines Safety

गाजियाबाद क्षेत्र .गाजियाबाद/ Ghaziabad Region, Ghaziabad

Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या -101 - 102, प्रथम तल, बीब्लॉक ., सी .ओ.जी.कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद -201002



पत्र संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1314 गाजियाबाद

दिनांक: 12/06/2023

प्रेषक

खान सुरक्षा निदेशक

गाजियाबाद क्षेत्र, गाजियाबाद

सेवा में

श्री सतीश कुमार गर्ग,

मालिक- बयाल मार्बल खान (खसरा सं.212),

22- ए इंडस्ट्रियल इस्टेट (Industrial Estate)

नारनौल, जिला महेंद्रगढ़ (हरियाणा)

विषय: Permission granted under Regulation 164 (1-B) of the Metalliferous Mines Regulations, 1961, vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 to conduct controlled deep hole blasting within 300 meters but beyond 100 meters of structures not belonging to the owner at Bayal Marble Mine (Khasra No. 212) of Shri Satish Garg located at village: Bayal, Tehsil: Nangal Choudhary, District: Mahendragarh (Haryana) - Modification thereof- Regarding.

महोदय,

Please refer to inspection of your mine by Shri Mukthar Ahammad, Deputy Director of Mines Safety, Ghaziabad Region on 17.05.2022 in connection with enquiry of complaint filed by Shri Vijay Sharma Resident of Village: Golwa, Tehsil: Nangal Choudhary, District: Mahendragarh (Haryana). During inspection, it was observed that several stone pieces were found fallen in the plantation area/agricultural land belonging to Shri Vijay Sharma, the complainant. The complainant alleged that these stone pieces were fly rocks generated due to the blasting operations conducted at your mine.

The matter has been considered in the light of inspection report submitted by the officer of this Directorate and as an additional precaution, I, hereby modify the condition no. 3.1(b) of the permission granted vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 as below:

Distance of structures from the blast face(m)	No. of holes per blast with spacing, burden, depth, dia of holes	Recommended maximum charge per delay (in Kg)	Recommended Maximum Quantity of explosives per blast
taking 10mm/s as safe limit of vibration			
100	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-13	135
150	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-18	270
200	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-27	450
250	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-45	900
300	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-72	1080 <i>21m</i>

All other conditions of permission granted vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 shall remain same.

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खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

जापन संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1315

गाजियाबाद

दिनांक: 13/06/2023

प्रतिलिपि सूचनार्थ-

- श्री पीयूष गुप्ता, खान प्रबंधक, बायल मार्बल खान, पता: ग्राम: बायल, तहसील: नांगल चौधरी, जिला महेंद्रगढ़ (हरियाणा)

21m2
12/6/23

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

की प्र
13/06/2023